

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:3362
ANSWERED ON:18.08.2003
NEW INDUSTRIAL UNITS WITHOUT ENVIRONMENTAL CLEARANCE
JAGMEET SINGH BRAR

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether many industrial units have come up without clearance from environmental angle during the last two years;
- (b) if so, the details thereof, State-wise; and
- (c) the action taken by the Government against such industrial units?

Answer

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI DILIP SINGH JU DEV)

(a) & (b) Twenty four units have come up in different States during the last two years without obtaining prior environmental clearance under the provisions of Environmental Impact Assessment Notification 1994. Of these, ten units are in Chhattisgarh, one in Karnataka, one in Kerala, two in Punjab, three in Rajasthan and seven in Tamil Nadu.

(c) All such defaulting units were asked to apply for environmental clearance by 31st March, 2003 failing which directions for closure shall be issued under Section 5 of the Environment (Protection) Act, 1986. In respect of those units which had not applied by this time limit, the concerned State Governments have been asked to issue directions for closure under Section 5 of the Environment (Protection) Act, 1986.